

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
IA No. 587/JPR/2023
CP No. (IB)- 51/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Sri Krishna Tyres

.... Financial Creditor/Applicant

Versus

J.K. Tyre and Industries Ltd.

...Corporate Debtor/Respondent

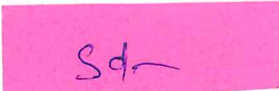
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

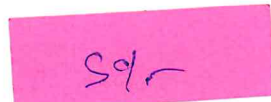
For the Applicant : None appeared
For the Respondent : Aditya Sharma, Adv.

ORDER

None appears for the Petitioner. Mr. Aditya Sharma, Adv. appearing on behalf of the Respondent. It is submitted by learned counsel for the parties that Case No. A.S. No. 527 of 2023 C.R.P. No. 2461 of 2023 are pending before Hon'ble High Court of Andhra Pradesh. The matter is still pending. Learned counsels for both the parties were directed to represent that they will not press for further proceedings before NCLT, till the orders are passed by Hon'ble High Court of Andhra Pradesh in the stay application. In view of the order passed by Hon'ble High Court of Andhra Pradesh, list the matter on 25.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 24, 2024